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## PUBLIC NOTICE

### Attention: While filing Declarations under PCT

The applicants filing International Applications under PCT at Indian Patent Office as Receiving office are hereby informed that while filing Declarations under the PCT, if string signatures /text signatures, have already been submitted at the time of filing the Declaration, then there is no requirement for ink signatures.

It is further clarified that if the applicant initially submits declarations with string signatures/ text signatures and again submits the same declarations with the ink signatures, the IB will replace the string signatures with the ink signatures and the latest furnished ink signature declarations will be made available at the time of publication which would further increase the workload on Applicant, RO and IB. Therefore, if the applicant submits string signatures/text signatures through ePCT filing that shall be sufficient to meet the requirement under PCT and in such circumstances wet (ink) signatures are not required.

(Dr.K.S.Kardam)

Senior Joint Controller of Patents & Designs